# IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

## Appeal No.19/252/PB/2018

#### IN THE MATTER OF:

Asra Infotech Pvt. Ltd.

... Applicant/petitioners

Vs.

Registrar of Companies

.. Respondent

### Order under Section 252 of the Companies Act

Order delivered on 12.02.2018

#### Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Sh. S.K. Mohapatra, Hon'ble Member (T)

For the Applicant/petitioner

Shri Shobhan Mahanti, Adv.

Shri Rakesh Kumar, Company Secretary

For the ROC, Delhi

Mr. Manish Raj, Co. Prosecutor

For the Income Tax Deptt.

Ms. Lakshmi Gurung, Standing Counsel

#### **ORDER**

Learned Company Prosecutor seeks and is granted three weeks' time to file reply. Let reply be filed within three weeks with a copy in advance to the Counsel for the appellant.

Rejoinder, if any, be filed within a week thereafter with a copy in advance to the Counsel opposite.

List for arguments on 8th March, 2018.

(M.M.KUMAR) PRESIDENT

(S.K. MOHAPATRA) MEMBER(TECHNICAL)

12.02.2018 V.Sethi